

No. J-11014/1/2022-Judicial/E.132484

Government of India
Ministry of Law & Justice
Department of Legal Affairs
(Judicial Section)

Shastri Bhawan, New Delhi,
Dated the 18th December, 2025

ORDER

The President is pleased to extend the term of following Advocates as Deputy Solicitor General of India for conducting Central Government litigation before the High Court of Jammu and Kashmir at Srinagar and Jammu, as shown in the table below, for a further period with effect from and to dates mentioned against each under column-V, or until further orders, whichever is earlier.

Extension of terms
Deputy Solicitor General of India

Sl.No.	Name of Advocate	Name of High Court	Earlier Order of engagement	Term extended with effect from and to
I	II	III	IV	V
1.	Mr. Tahir Majid Shamsi	High Court Jammu and Kashmir at Srinagar	No.J-11014/1/2022-Judicial(Part-1) dated 28/12/2022	28.12.2025 to 27.12.2028
2.	Mr. Vishal Sharma	High Court Jammu and Kashmir at Jammu	No.J-11014/6/2024-Judicial dated 26/12/2024	03.01.2026 to 02.07.2026

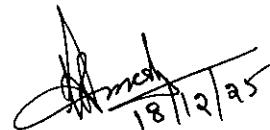
2. The engagement and professional fee of the aforesaid Advocates will be governed by the terms & conditions as per this Department's OM No. 26(1)/99-Judl. dated 24.09.1999 read with OM No. 26(1)/2014/Judl. dated 01.10.2015 & subsequent instructions issued through various OMs specially the OM No. J-16/11/2017-Judicial dated 08.02.2018 imposing certain restrictions and guidelines for litigation in-charge as per OM No. J-16/202024-Judicial dated 16.10.2024. The aforesaid OMs are available on the website of this Department i.e. www.legalaffairs.gov.in in the tab 'Judicial Section' under heading 'Circulars pertaining to litigations'.

3. Hindi version of this order will follow.


(Madhab Charan Prusty)
Sr. Government Advocate

Copy (through email) to: -

1. PS to Hon'ble MoS (IC) L&J.
2. Sr.PPS to Law Secretary/All the Additional and Joint Secretaries in Main Secretariat of Department of Legal Affairs.
3. Ld. Attorney General for India, Ld. Solicitor General for India, All Addl. SGIs and all Deputy Solicitor General for India as per the list.
4. The Registrars, High Court of Jammu & Kashmir at Srinagar and Jammu.
5. The Pay & Accounts Office, Department of Legal Affairs, New Delhi.
6. The Cash (LA) for payment of retainership fee to aforesaid Deputy SGIs.
7. LIMBS team (limbssupport-dla@gov.in).
8. One copy of this order is uploaded on website of this Department i.e. www.legalaffairs.gov.in under tab 'Judicial Section' in the link 'List of empanelled Advocates' for the information of all concerned.
9. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
10. Office / Spare copies.



18/2/25

(Ramesh Kairamkonda)

Section Officer (Judicial)

Tel. 011-23384945

Email: judicial-dla@nic.in

F. No. J-11014/1/2022-Judicial (Part-1)
Government of India
Ministry of Law and Justice
Department of Legal Affairs
(Judicial Section)

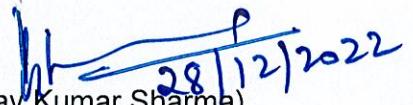
Shastri Bhawan, New Delhi,
Dated the 28th Dec, 2022

ORDER

The President is pleased to **extend** the term of **Shri Tahir Majid Shamsi**, Deputy Solicitor General of India for the High Court of Jammu & Kashmir at Srinagar for a further period of three years with effect from **28.12.2022** or until further orders, whichever is earlier.

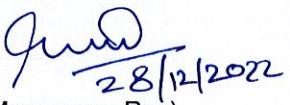
2. The engagement and professional fee of the aforesaid advocate will be governed by the terms and conditions contained in this Department's OM No. 26(1)/99-Judl. dated 24.09.1999 read with OM No. 26(1)/2014/Judl. dated 01.10.2015 & instructions issued subsequently through OMs specially the OM No. J-16/11/2017-Judicial dated 08.02.2018 imposing certain restrictions. The aforesaid OMs are available on the website of this Department i.e. www.legalaffairs.gov.in inside the tab 'Judicial Section' under heading 'Circulars pertaining to litigations'.

3. Hindi version of this order will follow.


(Vijay Kumar Sharma)
Joint Secretary & Legal Adviser

Copy to:-

1. PS to Hon'ble MLJ/ Sr. PPS to Hon'ble MSLJ.
2. Sr. PPS to Law Secretary/PSO to AS (RSV)/PSO to AS (RM)/Sr. PPS to AS (ARR)/ Sr. PPS to Sr. G.A. (MK)/Sr. PPS to JS&LA (SA).
3. All the Deputy Solicitors General of India, as per list.
4. The Registrar, High Court of Jammu & Kashmir at Srinagar.
5. The Cash (LA) Section to continue retainership fee to Shri Tahir Majid Shamsi, Deputy SGI.
6. The Pay & Account Office, Department of Legal Affairs.
7. One copy of this order is uploaded on website of this Department i.e. www.legalaffairs.gov.in under tab 'Judicial Section' in the link 'Orders related to empanelment of Advocates for Union of India'.
8. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
9. Office / Spare copies.


(Lakka Muneshwara Rao)
Section Officer (Judicial)
Tel. 011-23384945
Email: judicial-dla@nic.in

F. No. J-11014/6/2024-Judicial
Government of India
Ministry of Law & Justice
Department of Legal Affairs
(Judicial Section)

Shastri Bhawan, New Delhi
Dated the 26th December, 2024

ORDER

The President is pleased to extend the terms of following Advocates as Deputy Solicitor General of India for conducting Central Government litigation before the respective High Courts / Benches of High Courts, as shown in the table below, for a further **period of one year** with effect from the dates mentioned against each under column-V, or until further orders, whichever is earlier:

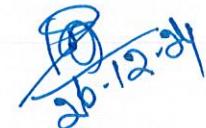
Extension of terms

DEPUTY SOLICITOR GENERAL OF INDIA

Sl. No.	Name of Advocate	Name of High Court / Bench of High Court	Earlier order of engagement	Term extended with effect from
I	II	III	IV	V
1.	Shri Vishal Sharma	High Court of Jammu & Kashmir at Jammu	J-11014/1/2017-Judicial (Part-1) dated 03.01.2019 to be read with No. J-11014/6/2020-Judicial dated 02.02.2022	03.01.2025
2.	Shri Dhiraj Trivedi	High Court of Calcutta (PB) at Kolkata	J-11014/5/2020-Judicial dated 13.01.2022	13.01.2025
3.	Shri Nandesh S. Deshpande	High Court of Bombay, Nagpur Bench	J-11014/2/2020-Judicial dated 19.01.2022	19.01.2025
4.	Shri Prashant Pallav	High Court of Jharkhand	J-11014/6/2020-Judicial dated 11.02.2022	11.02.2025
5.	Shri Khomdram Samarjit Singh	High Court of Manipur	J-11014/2/2020-Judicial dated 08.11.2021	08.11.2024

2. The engagement and professional fee of the aforesaid Advocates will be governed by the terms and conditions contained in this Department's O.M. No. 26(1)/99-Judl. dated 24.09.1999 read with OM No. 26(1)/2014/Judl. dated 01.10.2015 & instructions issued subsequently through OMs specially the OM No. J-16/11/2017-Judicial dated 08.02.2018 imposing certain restrictions. The aforesaid OMs are available on the official website of this Department i.e. www.legalaffairs.gov.in in the tab 'Judicial Section' under heading 'Circulars pertaining to litigations'.

3. Hindi version of this order will follow.



26.12.2024

(M. C. Prusty)
Senior Government Advocate

Copy (through email) to :-

1. PS to Hon'ble MoS (I/C) L&J.
2. PSO to Law Secretary/All the Additional Secretaries and Joint Secretaries in the main secretariat of DoLA.
3. The Addl. SGIs in High Court of Calcutta and High Court of Bombay.
4. The In-charge, Branch Secretariats at Kolkata and Mumbai.
5. All the five Dy. SGIs, as above.
6. The Cash (LA) Section for continuing payment of retainership fee to five Dy. SGIs above for the period extended as above.
7. The Pay & Accounts Office, Department of Legal Affairs, New Delhi.
8. To upload on the website of this Department i.e. www.legalaffairs.gov.in in the tab 'Judicial Section' under the link 'Orders related to empanelment of Advocates for Union of India'.
9. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
10. Office/Spare copies.

K. Gaurva
26.12.2024
(Kumar Gaurva)
Section Officer (Judicial)
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